

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 207
IB-97/ND/2024
IA-2511/2024

IN THE MATTER OF:
Union Bank of India

... **Applicant/Petitioner**

Versus

Vipul Gupta (PG)

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 09.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shaun Jomon with Adv. Harshit Gupta

For the Respondent : Adv. Pallavi Tayal Chadda (PG)

For the RP : Adv. Tejpal Dahiya

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2511/2024: In terms of the order dated 12.06.2024 we granted 10 days' time to personal guarantor to file the reply to IA-2511/2024. On said date, the personal guarantor also gave an impression that he was keen to enter into settlement with the creditor. Today, neither any settlement is supported nor the reply has been filed by the personal guarantor.

The Ld. Counsel for the PG sought further extension of time to file reply within one week. The request for extension of time to file reply is allowed, subject to payment of cost of Rs. 25,000/- to be deposited in Prime Minister's National Relief Fund.

List on 30.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)